

(2021) 08 OHC CK 0154
In the Orissa High Court
Case No : Criminal Appeal No. 155 Of 2008

Kirtan Sahu

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 31-08-2021

Acts Referred:

Citation : (2021) 08 OHC CK 0154

Hon'ble Judges : Dr. S. Muralidhar, CJ; B. P. Routray, J

Bench : Division Bench

Advocate : Geetanjali Majhi, J. Katikia

Final Decision : Disposed Of

Judgement

1. List on 28th October, 2021 along the connected case listed today.

I.A. No.795 of 2021

2. This application which is stated to be filed on behalf of the Appellant seeking stay of imposition of fine is not on record.

3. The Registry is directed to place the aforementioned application on record.

4. Realization of fine amount imposed by the Additional Sessions Judge (F.T.C.), Bolangir, Patnagarh by judgment dated 10th March, 2008 in S.C. No.4-B/2013 of 2006-07 (arising out of G.R. Case No.186 of 2005 of the file of S.D.J.M., Patnagarh) shall remain stayed till the next date.

5. The I.A. is disposed of accordingly.

6. An urgent certified copy of this order be issued as per rules.

.....